

National Company Law Tribunal



Allahabad Bench

CP NO. 116/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2017

NAME OF THE COMPANY: RRA Developers Pvt. Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 252 of the Companies Act, 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Santosh Kr. Nigam	Adv.	Petitioner.	
2.	Krishna Dev Vyas	Adv.	ROC	

CP No.116/ALD/2017

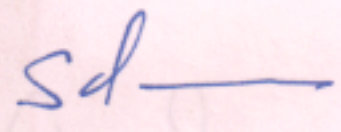
Sh. Santosh Kr. Nigam, Advocate for the petitioner. Sh. Krishna Dev Vyas CGSC for ROC, Kanpur.

It is pointed out that a report from the ROC is yet to be filed but ^{due to some inadvertence} inadvertently it ^{was} is reflected in the previous proceedings / ^{some rectification} vide order dated 06.11.2017 that the report from the ROC had already been filed, this needs ^{to be rectified} to be rectified. Hence, it is corrected, further, the Central Govt. Standing Counsel files a report of the ROC, Kanpur. A copy thereof is provided to the petitioner counsel.

The petitioner is further directed to supply an additional/spare copy of the present company petition to the Central Govt. Standing Counsel. The case is now fixed for comments/reply.

The matter to be listed on 10th January, 2018.

Dated:07.12.2017


H.P. Chaturvedi, Member (Judicial).

Typed by:
Md. Zaid
(Stenographer)